

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
THREE C FACILITY MANAGEMENT PRIVATE LIMITED (IN CIRP)
OPERATING IN REAL ESTATE INDUSTRY AT NOIDA, UTTAR PRADESH**
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Three C Facility Management Private Limited PAN No. : AADCT0674K CIN : U80904DL2008PTC185114
2.	Address of the registered office	C-23 Greater Kailash Enclave, Part-I , New Delhi, India - 110048
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Not Available
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The requisite information can be obtained by sending email at cirp.threecfacility@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Detailed invitation of expression of interest can be obtained by sending email at cirp.threecfacility@gmail.com
10.	Last date for receipt of expression of interest	04.07.2025
11.	Date of issue of provisional list of prospective resolution applicants	06.07.2025
12.	Last date for submission of objections to provisional list	11.07.2025
13.	Date of issue of final list of prospective resolution applicants	12.07.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	13.07.2025
15.	Last date for submission of resolution plans	02.08.2025
16.	Process email id to submit Expression of Interest	cirp.threecfacility@gmail.com

SD/-

Devendra Umrao

IBBI Regn. No.: IBBI/IPA-003/IP-N00223/2019-2020/12640

Regd. Address: 94-D, Pocket F, Mayur Vihar Phase 2 , Delhi - 110091

For Three C Facility Management Private Limited

Date : 24.06.2025

Place : New Delhi

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KPI indicators

(Rupees in Lakhs, except EPS, % and ratios)

Particulars	Financial Year ended March 31 st , 2025	Financial Year ended March 31 st , 2024	Financial Year ended March 31 st , 2023
Revenue from operations (1)	6,889.51	4,265.95	5,356.52
Growth in revenue from operations (2)	61.50%	(20.36%)	-
EBITDA (3)	1,825.16	1,080.15	1,040.43
EBITDA (%) Margin (4)	26.49%	25.32%	19.42%
EBITDA Growth year on year (5)	68.97%	3.82%	-
ROCE (%) (6)	47.27%	54.36%	83.78%
Current Ratio (7)	4.87	2.42	1.32
Operating cash flow (8)	(23.62)	454.43	144.65
PAT (9)	1,375.01	828.23	763.50
ROE/ RoNW (10)	47.28%	51.47%	94.36%
EPS (11)	8.37	5.17	4.77

- Notes:**
- (1) Revenue from operations is the revenue generated by our Company.
- (2) Growth in Revenue in percentage, Year on Year.
- (3) EBITDA is calculated as Profit before tax + Depreciation + Interest Expenses - Other Income.
- (4) EBITDA Margin is calculated as EBITDA divided by Revenue from Operations.
- (5) EBITDA Growth Rate Year on Year in Percentage.
- (6) ROCE: Return on Capital Employed is calculated as EBIT divided by capital employed, which is defined as shareholders' equity plus long term debt.
- (7) Current Ratio: Current Asset over Current Liabilities.
- (8) Operating Cash Flow: Net cash inflow from operating activities.
- (9) PAT is mentioned as PAT for the period.
- (10) ROE/RoNW is calculated as PAT divided by shareholders' equity.
- (11) EPS is mentioned as PAT divided by weighted average share outstanding.

1. **Weighted Average Return on Net worth on for Financial Year ending 2025, 2024 and 2023 is 56.52%.**
2. **Disclosures as per clause (9)(K)(4) of Part A to Schedule VI, as applicable.**
- a) **The price per share of our Company based on the primary/ new issue of shares:**
- The details of the Equity Shares excluding shares issued under ESOP/ESOS and issuance of bonus shares during the 18 months preceding the date of this red-herring prospectus where such issuance is equal to or more than 5 per cent of the fully diluted paid-up share capital of the Issuer Company (calculated based on the pre-issue capital before such transaction), in a single transaction or multiple transactions combined together over a span of rolling 30 days; and

S. No.	Date of Allotment	No. of Equity Shares allotted	Face value (Rs.)	Issue Price (Rs.)	Issue Price Adjusted after Bonus Issue	Nature of consideration	Nature of Allotment
1.	On Incorporation	10,000	10	10	00	Cash	Subscription to MOA
2.	June 12, 2024	5,08,800	10	75	75	Cash	Private Placement
3.	August 13, 2024	19,200	10	75	75	Cash	Private Placement

- b) **The price per share of our Company based on the secondary sale/ acquisition of shares.**
- There have been no secondary sale / acquisitions of Equity Shares, where the promoters, members of the promoter group or shareholder(s) having the right to nominate director(s) in the board of directors of the Company are party to the transaction (excluding gifts), during the 18 months preceding the date of this certificate, where either acquisition or sale is equal to or more than 5% of the fully diluted paid up share capital of the Company (calculated based on the pre-issue capital before such transaction/s and excluding employee stock options granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days.

c) **Weighted average cost of acquisition, floor price and cap price:**

Type of transaction	Weighted average cost of acquisition (₹ per equity shares)	Weighted average cost of acquisition after Bonus shares adjustment (₹ per equity shares)	Floor Price (in times)	Cap Price (in times)
Weighted average cost of primary / new issue acquisition	2.40	2.40	33.39	35.48
Weighted average cost of secondary acquisition	17.756	Negligible	Negligible	Negligible

BASIS FOR THE ISSUE PRICE

The "Basis for Issue Price" on Page 111 of the offer document has been updated with the above price band. Please refer to the website of the BRLM for the "Basis of the Issue Price" updated with the above price band. You can scan QR code given on the first page of the advertisement for the chapter titled "Basis for Issue Price" on Page 111 of the Red Herring Prospectus.

INDICATIVE TIMELINE FOR THE ISSUE

Event	Indicative Dates
Anchor Investor Portion Offer Opens/Close	Thursday, June 26, 2025
Bid/Issue Opening Date	Friday, June 27, 2025
Bid/Issue Closing Date	Tuesday, July 01, 2025
Finalization of Basis of Allotment with the Designated Stock Exchange (T + 1)	On or before Wednesday, July 02, 2025
Initiation of Allotment/ Refunds / Unblocking of Funds from ASBA Account or UPI ID linked bank account 1 (T + 2)	On or before Thursday, July 03, 2025
Credit of Equity Shares to Demat accounts of Allottees (T + 2)	On or before Thursday, July 03, 2025
Commencement of trading of the Equity Shares on the Stock Exchange (T + 3)	On or before Friday, July 04, 2025

Note - Our Company in consultation with the Book Running Lead Manager, may consider participation by Anchor Investors in accordance with the SEBI ICDR Regulations. The Anchor Investor Bid/Issue Period shall be one Working Day prior to the Bid/Issue Opening Date in accordance with the SEBI ICDR Regulations.

Timelines for submission of Applications (T is Issue Closing Date)	
Application Submission by Investors - Electronic Applications (Online ASBA through 3-in-1 accounts) – Upto 5 pm on T day. - Electronic Applications (Bank ASBA through Online channels like Internet Banking, Mobile Banking and Syndicate UPI ASBA etc) – Upto 4 pm on T day. - Electronic Applications (Syndicate Non-Retail, Non-Individual Applications) – Upto 3 pm on T day. - Physical Applications (Bank ASBA) – Upto 1 pm on T day. - Physical Applications (Syndicate Non-Retail, Non-Individual Applications of QIBs and NIs) – Upto 12 pm on T day and Syndicate members shall transfer such applications to banks before 1 pm on T day.	Bid Modification From Issue opening date up to 5 pm on T day Validation of bid details with depositories From Issue opening date up to 5 pm on T day UPI Mandate acceptance time T day – 5 pm Issue Closure T day – 4 pm for QIB and NI categories T day – 5 pm for Retail and other reserved categories

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS

For information on the main objects and other objects of our Company, see "History and Certain Corporate Matters" on page 184 of the Red Herring Prospectus. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section "Material Contracts and Documents for Inspection" on page 385 of the Red Herring Prospectus.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 NARNOLIA FINANCIAL SERVICES LIMITED Address: 201, 2nd Floor, Marble Arch, 236 B A.J.C Bose Road, Kolkata, West Bengal- 700020, India Telephone: 033-40501500; Email: ipo@narnolia.com Contact Person: Mr. Rajveer Singh Website: www.narnolia.com SEBI registration number: INM000010791 CIN: U51909WB1995PLC072876	 SKYLINE FINANCIAL SERVICES PRIVATE LIMITED Address: D-153 A, 1st Floor, Okhla Industrial Area, Phase - I, New Delhi-110020 Telephone: +91-11-40450193-97 Fax No: +91-11-26812683 Email: compliances@skylinert.com Website: www.skylinert.com Contact Person: Mr. Anuj Rana SEBI Registration Number: INR000003241 CIN: U74899DL1995PTC071324	 Ms. Ashita Agrawal First Floor, D-41, Patrakar Colony, Near Jawahar Nagar Moti Dungri Vistar Yojna, Raja Park, Jaipur, Rajasthan – 302004 Tel: +91 7877623083 Email: cs@adcountymedia.com Website: www.adcountymedia.com/ Investors can contact our Company Secretary and Compliance Officer, the Lead Managers or the Registrar to the Issue, in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

(Telephone: + 91 7877623083), Lead Managers: Narnolia Financial Services Limited (Telephone: 033-40501500). Bid-cum-application Forms will also be available on the website of BSE SME (https://www.bsesme.com) and the designated branches of SCSBs, the list of which is available at websites of the Stock Exchange and SEBI.

BANKER TO THE ISSUE. ESCROW COLLECTION BANK AND REFUND BANK: Yes Bank Limited

ACCOUNT BANK: Yes Bank Limited

SPONSOR BANKER: Yes Bank Limited

UPI: UPI Bidders can also bid through UPI mechanism

Investor should read the Red Herring Prospectus carefully, including the "Risk Factors" beginning on page 28 of the Red Herring Prospectus before making any investment decision.

All capitalized terms used herein and not specifically defined shall have the same meaning as prescribed to them in the Red Herring Prospectus.

For ADCOUNTY MEDIA INDIA LIMITED On Behalf of the Board of Directors Sd/- Aditya Jangid (Managing Director)	
Place: Jaipur, Rajasthan Date: June 23, 2025	Adcounty Media India Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the Red Herring Prospectus with Registrar of Companies, Jaipur on June 23, 2025, website of lead managers to the issue at www.narnolia.com , website of company at www.adcountymedia.com/ and website of BSE SME i.e. https://www.bsesme.com , respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see section titled "Risk Factors" beginning on page 28 of the Red Herring Prospectus. Potential investors should not rely on the Red Herring Prospectus for making any investment decision.
The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and any applicable U.S. state securities laws. There will be no public offering in the United States and the securities being offered in this announcement are not being offered or sold in the United States.	

**Satin Housing Finance Limited**
Corporate Office: Plot no 492, Udhvoh Vihar, Phase -3, Gurugram Haryana-122016
Registered Office: 5th Floor, Khandan Bhawan, Azadpur Commercial Complex, Azadpur, New Delhi-110033

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) RULE 8-(1)

Whereas, the undersigned being the authorized officer of the **Satin Housing Finance Limited** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002) (SARFAESI Act, 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the security interest (Enforcement) Rules, 2002, issued demand notices to the Borrower/s as details herein under, calling upon the respective Borrowers to repay the amount mentioned in the notice with all costs, charges and expenses till actual date of payment within 60 days from the date of the receipt of the said notice.

The said Borrower/Co-borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the borrower/Co-borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him under sub-section (4) of section 13 of the said act read with rule 8 of the security interest Enforcement Rules, 2002 on this date.

The Borrower/Co-borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and dealings with the property will be subject to the charge of the **Satin Housing Finance Limited**. For the amount specified therein with further interest, costs and Charges from respective dates thereon until full payment. The Borrower's attention is invited to the provision of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed thereunder and Date of Possession is given as under:

Sr. No.	Name of the Borrower, Co-Borrower & Loan Account No.	Demand Notice Date	Amount Due In Rs.
1.	Binno Mustari W/o Ashraf Ali (Borrower) 1. Naved Ali S/o Ashraf Ali 2. Ashraf Ali S/o Shokat Ali (Co Borrower)	07.02.2025 23.06.2025	Rs.1351228/- (Rupees Thirteen Lakhs Fifty-One Thousand Two Hundred Twenty-Eight Only) as on 8/1/2025

DESCRIPTION OF THE IMMOVABLE PROPERTY:- Plot of land measuring 120 sq. yds., out of Khata/ khewat no. 1945, Mustkharsa/kila no. 236/124-16, **Situated In The Village Pataudi, Tehsil Pataudi, Dist.- Gurgaon, Haryana, Bounded As Per The Sale Deed. Registered On: 19.11.2018, Book No. 01, Vol. No. 194, Page No. 169.25, Deed No. 1895.**

Place: Gurugram, **Date:** 24.06.2025 **Authorised Officer, Satin Housing Finance Limited**

ATAL INDORE CITY TRANSPORT SERVICES LIMITED
Plot No.: 30, Residency Area, A.B. Road, Opposite M.G.M. College, Indore, M.P. Telephone No. 0731-2499888, 2904488

NOTICE INVITING: E-Tender

AUTHORITY/2025-26/E-NIT/No. 975 Indore, Date: 23.06.2025

ATAL INDORE CITY TRANSPORT SERVICE LIMITED invites online percentage rate tenders from experienced and reputed contractors for the work as mentioned below. Interested eligible & experienced firms may submit their proposals on e-procurement portal i.e. www.mptenders.gov.in.

Name of work	"EPC Services - Supply, Installation, Testing & Commissioning (SITC) of External Electrification Infrastructure for E-Bus Charging at Nayta Mundla under PM E-Bus Scheme"
Probable Amount of Contract	Rs. 2.55 Cr. (Rs. Two Crore Fifty Five Lacs Only)
Stipulated Period of Completion	4 Months and 5 years Operation and Maintenance Period
Selection Criteria	Above and below percentage quoted
Pre-bid meeting	03/07/2025
Last date for online purchase of E-tender document & Start date of submission	23/07/2025 till 5:30 PM
Last date for online submission of E-tender technical and financial document	
Opening of Financial Bid	24/07/2025 at 5:30 PM

Note: 1. Tender document purchase, submission, detailed terms and conditions, specification and other eligibility criteria details shall be available on Website: www.mptenders.gov.in. 2. Cost of tender form Rs. 15000/- (non-refundable) to be paid via online method. 3. Earnest money deposit Rs. 1,27,500/- (Rs. One Lakh Twenty Seven thousand five hundred only) to be paid via online method on mentioned website. 4. The bidders fulfilling the criteria as per NIT are eligible to participate in the tenders. 5. AUTHORITY reserves to itself the right to reject any or all the tenders or extend the date and time of its sale, submission or opening under its sole discretion without assigning any reason whatsoever.

CEO, Atal Indore City Transport Services Ltd., Indore

ADDITIONAL INFORMATION FOR INVESTORS

Details of proposed /undertaken pre-issue placements from the DRHP filing date: Our company has not undertaken any Pre-IPO Placements from the DRHP filing date.

Transaction of shares aggregating up to 1% or more of the paid-up equity share capital of the company by promoter(s) and promoter group(s) from the DRHP filing date: N.A.

Details of pre-issue shareholding as at the date of advertisement and post- issue shareholding as at allotment for promoter(s), promoter group and additional top 10 shareholder are as follows:

Sr. No.	Pre-Issue shareholding as at the date of Advertisement			Post-Issue shareholding as at Allotment			
	Name of Shareholders	Number of Equity Shares	Shareholding (in %)	At the lower end of the price band (₹80)		At the upper end of the price band (₹85)	
				Number of Equity Shares	Shareholding (in %)	Number of Equity Shares	Shareholding (in %)
Promoters							
1.	M/s Innovana Thinklabs	40,02,500	24.20%	40,02,500	17.79%	40,02,500	17.79%
2.	Mr. Aditya Jangid	28,93,007	17.49%	28,93,007	12.86%	28,93,007	12.86%
3.	Mr. Abhinav Rajendra Jain	28,93,007	17.49%	28,93,007	12.86%	28,93,007	12.86%
4.	Mr. Delphin Varghese	28,91,406	17.48%	28,91,406	12.85%	28,91,406	12.85%
5.	Mr. Chandan Garg	14,40,900	8.71%	14,40,900	6.41%	14,40,900	6.41%
6.	Ms. Vartika Danagayach	6,06,779	3.67%	6,06,779	2.70%	6,06,779	2.70%
Total (A)		1,47,27,599	89.05%	1,47,27,599	65.46%	1,47,27,599	65.46%
Promoters Group							
1.	Mr. Kapil Garg	9,600	0.06%	9,600	0.04%	9,600	0.04%
2.	Mr. Himanshu Jangid	4,800	0.03%	4,800	0.02%	4,800	0.02%
Total (B)		14,400	0.09%	14,400	0.06%	14,400	0.06%
Additional Top 10 Shareholders							
1.	Kumar Saurav	6,40,400	3.87%	6,40,400	2.85%	6,40,400	2.85%
2.	Preeti Garg	2,24,140	1.36%	2,24,140	1.00%	2,24,140	1.00%
3.	Utsav Pramodkumar Shrivastav	1,12,070	0.68%	1,12,070	0.50%	1,12,070	0.50%
4.	Manish Kumar	1,12,070	0.68%	1,12,070	0.50%	1,12,070	0.50%
5.	Jayshri S Mehta	73,646	0.45%	73,646	0.33%	73,646	0.33%
6.	Sagar P Brahmabhatt	62,400	0.38%	62,400	0.28%	62,400	0.28%
7.	Ajit Kumar	46,400	0.28%	46,400	0.21%	46,400	0.21%
8.	Rajesh Kumar Jain	44,828	0.27%	44,828	0.20%	44,828	0.20%
9.	Manoj Agarwal	43,227	0.26%	43,227	0.19%	43,227	0.19%
10.	Sambhavnath Investments And Finances Private Limited	32,800	0.20%	32,800	0.15%	32,800	0.15%
Total (C)		13,91,981	8.42%	13,91,981	6.19%	13,91,981	6.19%
Other Public Shareholder							
1.	Other Public Shareholder (D)	4,04,020	2.44%	4,04,020	1.80%	4,04,020	1.80%
Total (A+B+C+D)		1,65,38,000	100.00%	1,65,38,000	73.50%	1,65,38,000	73.50%

LIABILITY OF MEMBERS OF THE COMPANY

Limited by shares.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE

The Authorized share capital of the Company is Rs. 25,00,00,000/- divided into 2,50,00,000 Equity Shares. The Issued, Subscribed and Paid-Up share capital of the Company before the Issue is Rs. 16,53,80,000/- divided into 1,65,38,000 Equity Shares of ₹ 10/- each. For details of the Capital Structure, see chapter titled "Capital Structure" beginning on page 68 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI")

It is to be distinctly understood that submission of the red herring prospectus to the securities and exchange board of India (SEBI) should not in any way be deemed or construed that the same has been cleared or approved by SEBI. SEBI does not take any responsibility either for the financial soundness of any scheme or the project for which this offer is proposed to be made or for the correctness of the statements made or opinions expressed in the red herring prospectus. The book running lead manager, Narnolia Financial Services Limited as certified that the disclosures made in the red herring prospectus are generally adequate and are in conformity with the regulations. This requirement is to facilitate investors to take an informed decision for making an investment in the proposed issue.

It should also be clearly understood that while the company is primarily responsible for the correctness, adequacy and disclosure of all relevant information in the red herring prospectus, the book running lead manager, Narnolia Financial Services Limited, is expected to exercise due diligence to ensure that the company discharges its responsibility adequately in this behalf and towards this purpose, the book running lead manager, Narnolia Financial Services Limited, shall furnish to SEBI a due diligence certificate dated June 22, 2025, in the format prescribed under schedule v(a) of the securities and exchange board of India (issue of securities and disclosure requirements) regulations, 2018.

The filing of the red herring prospectus does not, however, absolve our company from any liabilities under the companies act, 2013 or from the requirement of obtaining such statutory and other clearances as may be required for the purpose of the proposed issue. SEBI further reserves the right to take up at any point of time, with the book running lead manager any irregularities or lapses in the red herring prospectus.

DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE)

It is to be distinctly understood that the permission given by BSE SME ("SME Platform of BSE Limited") should not in any way be deemed or construed that the contents of the Issue document or the price at which the equity shares are offered has been cleared, solicited or approved by BSE SME, nor does it certify the correctness, accuracy or completeness of any of the contents of the Offer document. The investors are advised to refer to the Issue document for the full text of the Disclaimer clause pertaining to BSE SME.

CREDIT RATING

This being the issue of Equity Shares, no credit rating is required.

DEBENTURE TRUSTEE

This being the issue of Equity Shares, the appointment of Trustees is not required.

IPO GRADING

Since this issue is made in terms of Chapter IX of the SEBI (ICDR) Regulations, there is no requirement of appointing an IPO Grading Agency

